THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the information provided by National Crime Records Bureau, 5235, 7143 and 8132 cases of human trafficking were registered in the country during 2014, 2015 and 2016, respectively. Registration of FIR is mandatory when crime, including incidents of trafficking, is reported. NCRB has the mandate to collect and compile statistics of various crimes all over the country and it collects and compiles such information on a regular basis from all States and UTs.

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protection of citizens primarily rests with respective State Governments. State Governments are competent to deal with such offences under extant provisions of law. However, the Ministry of Home Affairs (MHA) has been supplementing the efforts of States and UTs by providing them regular guidance through various advisories issued on human trafficking from time to time. These advisories are available on the website of the Ministry of Home Affairs at http://mha.gov.in.

The Ministry of Home Affairs has provided financial assistance to States to set up Anti Human Trafficking Units to curb human trafficking cases. MHA also provides guidance to the Nodal Officers of Anti Human Trafficking Units of States in handling human trafficking issues.

Financial assistance is also provided by MHA to Judicial Academies and States for holding 'Judicial Colloquiums' and 'State level Conferences' which are aimed at sensitizing the judicial officers about various provisions of law relevant to trafficking and in sensitizing law enforcement officials about their duties and role in curbing trafficking in close coordination with civil society organisations and border guarding forces. MHA also advises the Ministry of Women and Child Development and the Ministry of Labour and Employment for rehabilitation of victims of trafficking, and to keep a watch on fraudulent placement agencies in States which dupe unscrupulous victims in the garb of providing employment. The Ministry of Railways has also been advised by MHA to alert GRP and other railway staff to keep a close vigil on any suspicious activity of women and children being transported through Railways for the purpose of trafficking.

FIR by Delhi Police Cyber Cell

3763. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police Cyber Cell has registered an FIR for reports on leakage of millions of Aadhaar details on Whatsapp for ₹ 500 only on 5th January, 2018;
 - (b) if so, the details thereof;
- (c) the details of the progress and newspapers against whom FIR has been filed; and
- (d) the details of the progress of investigation in the allegations against accused since 5th January till 12th March, 2018?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Delhi Police has reported that on the complaint of Deputy Director (Logistics and Grievance Redressal), Unique Identification Authority of India (UIDAI), a case *vide* FIR No. 09/2018 dated 05.01.2018 u/s 36/37 The Aadhaar Act 2016, u/s 419, 420, 468, 471 IPC and u/s 66 Information Technology Act, Police Station Crime Branch, has been registered wherein the name of journalist of 'Tribune Newspaper' finds a mention. During the course of investigation, information related to the case has been asked from UIDAI.

Comprehensive database of occupational accidents in the country

3764. SHRI MD. NADIMUL HAQUE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has a comprehensive database of occupational accidents in the country, if so, the details thereof; and
- (b) what steps have been taken by Government to improve workplace safety in the country, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) A comprehensive database of occupational accidents in country is maintained by both Directorate General Factory Advice Service and Labour Institutes (DGFASLI), an attached office under Ministry of Labour and Employment as collected through correspondence with the Chief Inspector of Factories (CIFs) and as reported by Mine Management to Directorate General of Mines Safety, a subordinate office under Ministry of Labour and Employment which is available in public portal of the respective organisations. The number of accidents for the year 2016 in the factories registered under Factories Act, 1948 are 1135 fatal and 5309 non-fatal, the number of accidents as reported under the Dock Workers (Safety, Health and Welfare) Act, 1986 are 11 fatal and 36 non-fatal and the number of accidents in the mines as reported under Mines Act, 1952 are 108 fatal and 305 non-fatal.